

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.1648**

ANSWERED ON TUESDAY, THE 6TH AUGUST, 2024 /Sravan 15, 1946 (SAKA)

CASES FROM GOA IN NCLT

QUESTION

1648. SHRI SADANAND MHALU SHET TANAVADE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of cases that have been filed per year with the National Company Law Tribunal (NCLT) from the State of Goa over the last five years;**
- (b) the number of cases filed with the NCLT from Goa currently pending resolution;**
- (c) whether the Ministry will consider establishing an NCLT in Goa to expedite the resolution of corporate disputes in the State; and**
- (d) the steps being taken by the Ministry to improve the efficiency and effectiveness of the NCLT in dealing with corporate disputes from Goa?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

(HARSH MALHOTRA)

(a): As per information provided by the National Company Law Tribunal (NCLT), number of cases filed with the NCLT from the State of Goa are as follows:

Year	Number of cases
2019	43
2020	16
2021	25
2022	1
2023	3
2024	3
Total	91

(b): As per information provided by the National Company Law Tribunal (NCLT), a total of four (04) such cases are pending with NCLT from Goa.

(c) & (d): No Sir, the Benches of the National Company Law Tribunal (NCLT) are being set up in a phased manner depending on quantum of workload and other factors. So far, one Principal Bench and fifteen (15) other Benches of NCLT have been established. As of now, no proposal for setting up a new Bench of NCLT at Goa is under consideration.